

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF UNION CHAINS AND JEWELLERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Union Chains and Jewellers Private Limited
2.	Date of incorporation of corporate debtor	15 <sup>th</sup> May, 1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911MH1998PTC114944
5.	Address of the registered office and principal office (if any) of corporate debtor	67/1, Dhanji Street, Ground Floor, Parsi Gully, Zaveri Bazar, Mandvi, Mumbai - 400003.
6.	Insolvency commencement date in respect of corporate debtor	Order dated 27.09.2019, uploaded on the NCLT Website on 03.10.2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process i.e. 31 <sup>st</sup> March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ankur Kumar Reg. No. IBBI/IPA-002/IP-N00113/2017-18/10283
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 18, 10 <sup>th</sup> Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: <a href="mailto:ankur.srivastava@ezylaws.com">ankur.srivastava@ezylaws.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. 18, 10 <sup>th</sup> Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: <a href="mailto:ankur.srivastava@ezylaws.com">ankur.srivastava@ezylaws.com</a>
11.	Last date for submission of claims	17 <sup>th</sup> October, 2019 i.e. 14 days from the date of receipt of the Order
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a. Web Link for downloading claim forms <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **UNION CHAINS AND JEWELLERS PRIVATE LIMITED** on 27<sup>th</sup> September, 2019.

The creditors of **UNION CHAINS AND JEWELLERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17<sup>th</sup> October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: **Mr. Ankur Kumar**

Date and Place: 4<sup>th</sup> October, 2019, Mumbai